

**GOVERNMENT OF INDIA  
MINISTRY OF COMMUNICATIONS  
DEPARTMENT OF TELECOMMUNICATIONS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 1248  
TO BE ANSWERED ON 1<sup>ST</sup> AUGUST, 2024**

**STATUS OF IMPLEMENTATION OF THE TELECOMMUNICATIONS ACT**

**1248 SMT. MAUSAM NOOR:**

Will the Minister of Communications be pleased to state:

- (a) the present status of implementation of the Telecommunications Act;
- (b) the list of authorised agencies which can order telecom surveillance under the Telecommunications Act;
- (c) the oversight mechanisms in law to stop abuse of telecom surveillance by security agencies; and
- (d) the measures Government has taken to ensure protection of the citizens' fundamental right to privacy?

**ANSWER**

**MINISTER OF STATE FOR COMMUNICATIONS AND RURAL DEVELOPMENT  
(DR. PEMMASANI CHANDRA SEKHAR)**

- (a) The Central Government has notified sections 1,2, 6 to 8, 10 to 30, 42 to 44, 46 to 48, 50 to 58, 59(b), 61 & 62 of the Telecommunications Act, 2023.
- (b) & (c) The Act does not have provision for telecom surveillance.
- (d) The Information Technology Act penalizes various offences relating to computer resources, identity theft, impersonation, violation of privacy, obscenity, abuse material, affecting national security, public order, etc. To protect personal data of users, the Central Government, has prescribed practices and procedures under the Information Technology (Reasonable Security Practices and Procedures and Sensitive Personal Data or Information) Rules, 2011.

Further, the Digital Personal Data Protection Act provides for the processing of digital personal data in a manner that recognizes both the rights of the individuals to protect their personal data and for the data fiduciaries the need to process such personal data for lawful purposes.

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